

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 05 of 2021

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...Appellant

Versus

**Vishram Narayan Panchpor
Resolution Professional & Ors.**

...Respondents

Present: -

For Appellant:

**Mr. Arun Kathpalia, Senior Advocate with
Ms. Ruchi Kohli, Mr. Akhil Hasija, Ms. Nidhi
Jaswal and Ms. Manyaa Chandok, Advocates.**

For Respondents:

ORDER
(Virtual Mode)

11.01.2021 In terms of the impugned order, Application filed by Assignee of 'Financial Creditor' for withdrawal under Section 12-A of Insolvency and Bankruptcy Code, 2016 came to be rejected at the hands of Adjudicating Authority, National Company Law Tribunal, Mumbai Bench-IV on the ground that no application had been filed by Interim Resolution Professional (IRP) for the same, the application was filed by the Assignee of 'Financial Creditor' and it was for the IRP to take the requisite steps.

Issue notice upon Respondents. Requisites along with process fee be filed during the course of the day. Appellant to provide mobile Nos./ e-mail addresses of the Respondents. Let Notice be issued through e-mail or any other available mode.

Contd....2/-

Post the matter 'for admission (after notice)' on 28th January, 2021.

Till the next date of hearing, no further proceedings shall be taken up by the Committee of Creditors.

[Justice Bansi Lal Bhat]
The Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)